

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5341

ANSWERED ON:29.04.2005

NATIONAL LEGAL LITERACY MISSION

Adhalrao Patil Shri Shivaji;Oram Shri Jual;Yerrannaidu Shri Kinjarapu

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of branches proposed to be set up under National Legal Literacy Mission;
- (b) the funding pattern for the Mission; and
- (c) the response of State Government to the Mission and steps taken to promote this Mission in the right earnest?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) The National Legal Literacy Mission shall be implemented through. State Legal Services Authorities, District Legal Services Authorities, Taluk Legal Services Committees and High Court Legal Services Committees which have already been set up and are functioning in all States and Union Territories. It is also proposed to involve village panchayats and Non-Governmental Organisations,

(b) Funds are allocated by the Central Government to the National Legal Services Authority (NALSA) and it further allocates funds to State Legal Services Authorities. Efforts, are being made, the mission within the ambit of Plan Expenditure and National Legal Literacy Fund would be created.

(c) The Government is committed to implement the said mission in right earnestness and, resources mission would be augmented in all possible manner.